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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

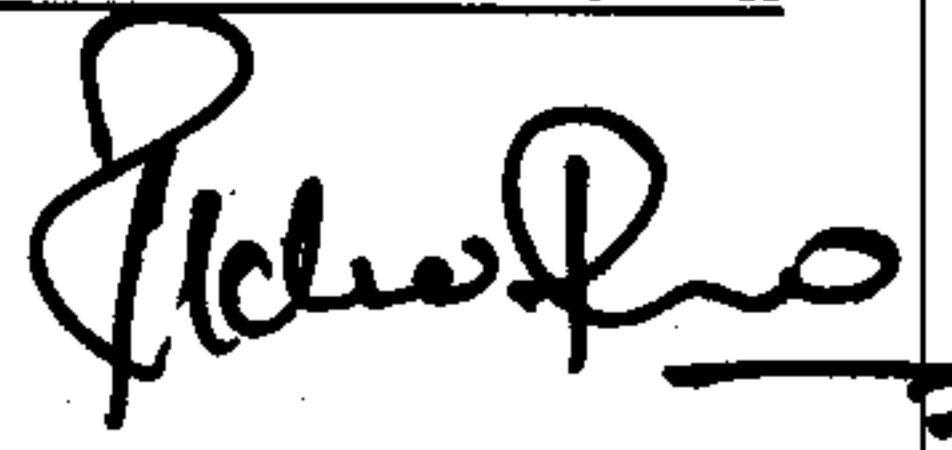

**IA 414 of 2017 in C.P. (I.B) No. 112/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: SBI (COC)  
V/s.  
Navnitlal Bhatia IRP.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Raju Kothari	Advocate	Applicant	
2.	ANIP A GANDHI	ADVOCATE	APPLICANT	

**ORDER**

Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Raju Kothari present for Applicant. None present for Respondent in IA 414/2017.

Applicant is directed to issue notice of date of hearing on IRP and shall file proof of service.

List the matter on 08.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 20th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**